

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th and 8th Floors, Tower-B, World Trade Centre,
Nauroji Nagar, New Delhi- 110029
Ph: 011-26189709, Fax-011-20904365

Petition No. 90/TT/2026

Date: 21.5.2026

To,

Shri Zafrul Hasan,
General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Determination of transmission tariff for the 2024-29 tariff block for assets under “Western Region Expansion Scheme-XXV” in Western Region under Section 62 read with Section 79 (1) (d) of the Electricity Act, 2003 and under the Regulation 15 (1) (a) and Regulation 23 of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 read with Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2019 and Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2024.

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 28(10) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 5.6.2026.

- i. Submit the details of the work for ACE claimed under Regulation 24(1)(a) and 24(1)(b).
- ii. Submit the Excel Tariff Forms with linked computations for Asste-1 and Asset-2. Please ensure correct Tariff Form of Asset-1 and Asset-2 are uploaded on E-Filing Portal.
- iii. Submit the calculation of statement of IDC discharge for Asset-1 and Asset-2 in linked excel. Further, wherever the Floating has been mentioned in the IDC Sheet for loans with floating rate of interest, Petitioner to mention exact rate of interest considered as per Loan Compendium against such loans and provide the linked

excel with computation of applicable rate of interest in case of such loans with 'floating rate' for all the assets.

- iv. Submit the excel for liability flow statement for the transmission asset.
 - v. Under the Auditor Certificates for Asset-1 and Asset-2, the following has been mentioned –
 - a. Asset-1 - IEDC includes Rs. 2.32 Lakh from Memorandum of Accounts.
 - b. Asset-2 - IEDC includes Rs. 2.41 Lakh from Memorandum of Accounts.
- Petitioner to clarify the nature of these transactions. Whether these amounts have been completely paid up to COD or are yet to paid.
- vi. Provide the following information:
 - a. Form 5, Element-wise breakup of the assets for the transmission system.
 - b. Form 9-C excel sheet for consolidation of loans from each source. Please ensure correct Form 9-C excel sheet for each asset are uploaded on E-Filing Portal. Also, the 9C needs to be a formula linked computation sheet not the excel sheet containing the hard coded numbers downloaded from ERP Software.
 - c. Form 12-B, Calculation of IDC and Financing Charges.
 - d. Form-13, Break-up of Initial Spares of the transmission assets.
 - vii. Submit details of LD recovered during the commissioning of the project and its adjustment made. Also, for ACE claimed during FY 2024-29, submit the details of Gross Value of ACE and net value of ACE after adjustment of LD and any other deductions.

2. In case the above-mentioned information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Kamal Kishor)
Deputy Chief (Law)